

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 144 of 2019

IN THE MATTER OF:

**M/s. Umiya Builders & Developers
And 2 Others**

...Appellants

Versus

Jitendra Virwani & Ors.

...Respondents

Present

For Appellants:

**Mr. Debal Kumar Banerji, Senior Advocate with
Mr. Rajiv Yadav, Mr. Motiana C., Ms. Pallavi Pandey
and Ms. Neema Singh, Advocates**

For Respondents:

**Dr. U.K. Chaudhary, Senior Advocate with
Ms. Manisha Chaudhary, Mr. Naveen Dahiya, Mr.
Ajesh Kumar and Ms. Deepti Bhardwaj, Advocates for
1st Respondent**

**Mohd. Javed and Mr. Ashok, Advocates for 2nd
Respondent**

**Mr. Arvind Nayar, Mr. Narendra Dev and Ms. Upasana
Chandrashekar, Advocates for 3rd & 6th Respondent**

ORDER

10.07.2019 Mr. Debal K. Banerji, learned Senior Counsel submits that 'M/s. Umiya Builders and Developers Pvt. Ltd.' – Respondent No. 19; 'Mr. Sudipto Gupta' – Respondent No. 15 and 'Ms. Prakrithy N.' – Respondent No. 8 are formal respondents. On his request, service of notice on the said respondents have been dispensed with and other respondents have already been served. The appeal is admitted for hearing.

Respondents are allowed to file reply-affidavit within 10 days. Rejoinder, if any, be filed by the Appellant within a week thereof.

Let this appeal be listed 'for Admission (After Notice)' on **2nd August, 2019** at 12.00 Noon on the top of the list before the 1st Bench.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ns/gc/

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